



सत्यमेव जयते

**THE
JHARKHAND GAZETTE
EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 579

25 Shrawan 1933 (s)
Ranchi, Tuesday 16th August, 2011

JHARKHAND HIGH COURT, RANCHI

NOTIFICATION
The 12th August, 2011

No. 05/2011(R&S)-713-- In exercise of the powers conferred by Section 28(1) of the Right to Information Act, 2005 and all enabling provisions in that behalf, the Chief Justice of Jharkhand High Court amends Rule 2(b), Rule 9(b) and Rule 14 which now read as :

- I. **Rule 2(b):** 'State Public Information Officer' or 'Assistant State Public Information Officer' of the High Court means an Officer of the rank of Joint Registrar or Deputy Registrar or Assistant Registrar as designated by the Chief Justice of the High Court under Section -5(1) of the Act.
- II. **Rule 9(b):** After processing the application, permission has been obtained by the SPIO or ASPIO from Registrar who might in that regard have been so nominated by Hon'ble the Chief Justice.

- III. **Rule 14:** The Registrar General, shall be the officer to whom an appeal can be preferred under Section 19(1) of the Act against a decision or refusal of information by the State Public Information Officer of the High Court who will seek permission of The Chief Justice or any of the Judge of The Jharkhand High Court nominated in this regard by The Chief Justice for furnishing any information not earlier given by the SPIO Or ASPIO; and to an Officer of the rank of Additional District Judge of a district in respect to a decision or refusal by the State Public Information Officer in a district as designated by The Chief Justice; and such authorities shall exercise all the power / jurisdiction as first appellate authority as provided under the Act.

The aforesaid amendment shall take effect from the date of passing the Resolution i.e. 03rd August, 2011.

By order of the Court,
P.R. Dash,
Registrar General.
